

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK**

**3  
ORIGINAL APPLICATION NO. 883 OF 2012  
CUTTACK, THIS THE 5<sup>th</sup> DAY OF DECEMBER, 2012**

**CORAM  
HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)**

.....

Jadu, aged about 65 years,  
S/o. Late Narayan,  
Retd. Tech., Grade-III,  
O/o Dy. C.E./Con./E.Co.Rly/ Khurda,  
At present at Qr.No. 55, Rail Vihar,  
Chandrasekharpur, Bhubaneswar,  
Resident of At-Dandaghati,  
P.O.- Saragadamakundapur, Via- Jenapur,  
Dist.- Jajpur, Odisha

.....Applicant

Advocate(s) ..... M/s. N.R.Routray, S.Mishra,  
T.K.Choudhury, S.K.Mohanty.

**VERSUS**

Union of India represented through

1. The General Manager,  
East Coast Railway, E.Co.R.Sadan,  
Chandrasekharpur, Bhubaneswar, Dist.-Khurda.
2. Chief Administrative Officer(Con.),  
East Coast Railway, Rail Vihar,  
Chandrasekharpur, Bhubaneswar, Dist.-Khurda.
3. Sr. Personnel Officer, Con./Co-ord,  
East Coast Railway, Rail Vihar,  
Chandrasekharpur, Bhubaneswar, Dist.-Khurda.
4. Dy. Chief Engineer/ Con./  
East Coast Railway, Khurda  
At present Qr. NO. 55, Rail Vihar,  
Chandrasekharpur, Bhubaneswar, Dist.-Khurda.
5. F.A. & C.A.O./Con.,  
East Coast Railway, Rail Vihar,  
Chandrasekharpur, Bhubaneswar, Dist.-Khurda.

..... Respondents

Advocate(s)..... Mr. T.Rath.

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## O R D E R (ORAL)

### MR. A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. N.R.Routray, Ld. Counsel for the applicant and Mr. T.Rath, Ld. Standing Counsel appearing for the Railways, on whom a copy of this O.A. has already been served.

2. From the records, it seems that the applicant has made a representation to Respondent No.3, i.e. Sr. Personnel Officer, Con./Co-ord., E.Co.Railways, vide representation dated 09.01.2012 ventilating his grievance, which is still pending for consideration. Ld. Counsel for the applicant submits that he will be satisfied if a direction is given to Respondent No. 3 to consider the pending representation of the applicant and pass a reasoned order within a specific time frame.

3. Having heard Ld. Counsel for the applicant, without entering into the merit of this case and without prejudice to the right of the parties, I dispose of this O.A. with direction to Respondent No.3, i.e. Sr. Personnel Officer, Con./Co-ord., E.Co.Railways, to consider and dispose of the pending representation by way of reasoned and speaking order within two months from the date of receipt of copy of this order. If the applicant is found to be entitled to the dues as per rules, the same may be granted to him in another three months.

4. As prayed for by Mr. Routray, Ld. Counsel for the applicant, copy of this order along with paper book be sent to Respondent Nos. 2, 3, 4 and 5 at his cost. He undertakes to deposit the postal requisites by 06.12.2012.

6. With the aforesaid order and direction, the O.A. stands disposed of at the stage of admission itself.

  
(A.K. PATNAIK)  
MEMBER(JUDL.)